

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No. 119**  
**CP (IB) No. 371/Chd/Pb/2022**

**IN THE MATTER OF:**  
**D.D. Enterprises**

... **Petitioner-Operational  
Creditor**

**Versus**

**Indian Nutrition Pvt. Ltd.**

... **Respondent-Corporate  
Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Petitioner : Ms. Divya Sharma, Advocate.**

**For the Respondent : Mr. G.S. Sarin, PCS.**

**ORDER**

It is stated by the learned Authorized Representative for the respondent that he has recently been engaged in this matter. A date is requested by the learned Authorized Representative for the respondent-corporate debtor for filing his authorization of assignment. Let the same be filed within week days. Learned counsel for the parties are directed to complete their pleadings, at least one week before the next date of hearing. List the matter on 29.02.2024 for arguments.

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**

Sd/-

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**